

State Vs Salman
FIR No. 195/2019
under Section 392/365/34 IPC
PS: Kamla Market

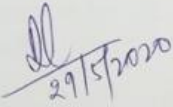
29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Present application has been filed on behalf of accused/applicant
named above for preponement of date of hearing of bail application.

The application in hand is hereby disposed of as not pressed as
requested by Ld. Counsel for accused/applicant.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

(Wakalat is on
recd)

N.O. on: 4/5/20
in faraz Khan 991@quit.com
no 9599654369

State Vs Vipin Sharma
FIR No. 213/2018
under Section 395/412/120-B/34 IPC
PS: Lahori Gate

29.05.2020

Present: Ld. Addl. PP for the State along with IO/SI Sandeep Dahiya.
Ld. Counsel for accused/applicant (through V/C).

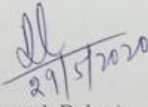
Heard. Perused.

Report has been received from concerned Jail Supdt. The same be taken on record.

IO/SI Sandeep Dahiya seeks some more time to file status report in compliance of order dated 28.05.2020.

Time is granted.

Now, to come up on **30.05.2020** for purpose fixed. IO/SHO concerned shall file report on 30.05.2020 positively.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Salman
FIR No. 195/2019
under Section 365/392/397/411/34 IPC
PS: Kamla Market
29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

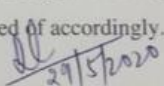
Ld. Counsel submits that application in hand has been filed on behalf of accused/applicant named above for grant of regular bail and in the alternative for grant of interim bail. Ld. Counsel submits that accused/applicant has been falsely implicated in this case and he is not a previous convict. Conclusion of trial is likely to take time.

As per prosecution case, accused along with co-accused persons had robbed the complainant/victim of their Scorpio (Vehicle) and had even kidnapped them at gun point. Accused/applicant was arrested on 10.01.2020 and one country made pistol as well as Scorpio in question was recovered from his possession.

As per report filed by IO, accused/applicant is a habitual offender and previously also he was involved in similar cases.

Allegations against accused/applicant are of very serious nature. Statement of complainant/victim is yet to be recorded in court. Accused/applicant was arrested along with robbed vehicle. Accused/applicant was previously also involved in several cases.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of regular bail/interim. The same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Irfan
FIR No. 276/2016
under Section 392/394/397/411 IPC and Section 25 Arms Act
PS: I.P.Estate

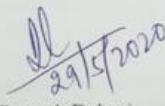
29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO/SHO concerned are directed to file report on **03.06.2020**.
Previous bail application filed on behalf of accused/applicant be also summoned for said date.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Nand Kishore @ Panchu
FIR No. 367/2018
under Section 307/324/34 IPC
PS: Subzi Mandi

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through V/C).

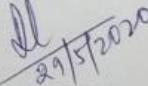
Heard. Perused.

Application in hand has been filed on behalf of accused/applicant named above for grant of regular bail.

Perusal of record shows that co-accused namely Sajan @ Nanhe was granted regular bail by Ld. Trial Court vide order dated 08.05.2019 and co-accused namely Chhatarpal @ Sanju was granted regular bail by this court vide order dated 26.05.2020.

Keeping in view of the totality of facts and circumstances, accused/applicant namely Nand Kishore @ Panchu is admitted to court bail on his furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.

Application stands disposed of accordingly.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Devvart @ Pammy
FIR No. 30/2018
under Section 302/365/34 IPC
PS: Kamla Market

29.05.2020

Present: Ld. Addl. PP for the State along with IO/Insp. Lalita Rawat.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel submits that present application has been filed on behalf of accused/applicant named above for grant of interim bail on the ground that uncle (tauji) of accused/applicant had expired on 18.05.2020. It is further submitted that accused/applicant was arrested on 02.02.2018 and he is in J/c since then. Accused/applicant has already spent more than 02 years in jail and he is neither a previous convict nor he was ever involved in any other case. It is further submitted that the case of accused/applicant is squarely covered within the parameters/guidelines given by High Powered Committee on 18.05.2020.

IO in her report has stated that accused/applicant was arrested on 02.02.2018 and he is in custody since then. As per report, accused/applicant is not involved in any other case.

Keeping in view of the totality of facts and circumstances and more particularly minutes of meeting dated 18.05.2020 of High Powered Committee, accused/applicant is admitted to interim bail for a period of 30 days from the date of his release from Jail on his furnishing personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall surrender before concerned Jail Supdt at the expiry of interim bail period.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.

DL
29/5/2020

(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

DATED: 19.05.2020

TIS HAZARI COURT, DELHI

State Vs Rohit
FIR No. 222/2020
under Section 33/38 Excise Act
PS: Burari

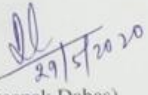
29.05.2020

Present: Ld. Addl. PP for the State along with IO/HC Sanjay.
Ld. Counsel for accused/applicant.

Heard. Perused.

Application is hereby dismissed as withdrawn as requested by Ld. Counsel for accused/applicant. It is pertinent to mention that Ld. Counsel has not addressed any arguments on present application and the same is withdrawn without arguments.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Vinod
FIR No. 313/2019
under Section 307/323/34 IPC
PS: Burari

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

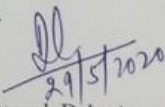
Ld. Counsel for accused/applicant submits that accused/applicant is in J/c since 30.08.2019. Previously accused/applicant was granted interim bail for a period of 45 days by this court vide order dated 09.04.2020. However, the said interim bail could not be availed of as it later on transpired that Section 307 IPC has been invoked in this case whereas order dated 09.04.2020 was passed qua offence punishable under Section 308 IPC.

As per report filed by IO, the medical documents pertaining to wife of accused/applicant have been verified.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to bail for a period of 45 days from the date of his release from Jail on his furnishing personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall surrender before concerned Jail Supdt at the expiry of interim bail period.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

NO. 87-88, CIVIL Wing,
Tis Hazari Courts, New Delhi-54
Mob:-9811826000

State Vs Rahul Kumar Bainsla
FIR No. 1360/2015
under Section 302/365/201/120B/34 IPC & 25/27 Arms Act
PS: Burari

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the basis of minutes of meeting dated 18.05.2020 of High Powered Committee.

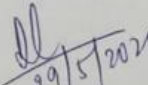
Ld. Counsel for accused/applicant submits that accused/applicant is in J/c since 07.11.2015. Previously also accused/applicant was granted interim bail for a period of 05 days in October 2019. Co-accused namely Narender Chaudhary has been granted interim bail by Hon'ble High Court of Delhi vide order dated 28.05.2020.

As per report filed by IO, accused/applicant is not found involved in any other case as per record of PS Burari.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to bail for a period of 45 days from the date of his release from Jail on his furnishing personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall surrender before concerned Jail Supdt at the expiry of interim bail period.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020


State Vs Tahir Hussain
FIR No. 134/2015
under Section 395/397/412/34 IPC & Section 25/27 Arms Act
PS: Lahori Gate

29.05.2020

Present: Ld. Addl. PP for the State along with SI Sandeep Dahiya.
Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

1	Name Of The Advocate	Enrl. No.
2	Office / Chamber No.	
3	Mobile No.	e-mail:

IQBAL KHAN
En. No. : D/195/2011 (Advocate)
Ch. No. : K-111, 1st Floor,
Tis Hazari, Delhi-110054
Mobile :- 9540427864
E-mail :- iqbal7863@gmail.com

SUBMITTED BY : 
PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED

State Vs Bijender @ Birju
FIR No. 142/2017
under Section 395/397/412/34 IPC & 25/27 Arms Act
PS: Lahori Gate

29.05.2020

Present: Ld. Addl. PP for the State along with IO/SI Sandeep Dahiya.
Ld. Counsel for accused/applicant.

Heard. Perused.

IO has filed report in compliance of order dated 28.05.2020. The same be taken on record.

However, no report has been received from concerned Jail Supdt in compliance of order dated 28.05.2020.

Report be called from concerned Jail Supdt as per order dated 28.05.2020 for **02.06.2020**.

dl
29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

29/5.

State vs Mohan Lal @ Pyare Mohan
FIR No. 0223/2020
under Section 323/452/506/34 IPC
PS: Burari

29.05.2020

Present: Ld. Addl. PP for the State along with IO/ASI Rakesh Kumar.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant/victim along with
complainant/victim i.e. Harish Rana.

Heard. Perused.

IO has stated that initially Section 323 IPC was invoked in this case. However, later on it transpired that complainant/victim namely Harish Rana had sustained fracture in his right hand. IO has further submitted that MLC has been deposited with the concerned doctor/hospital for final opinion and the result will be received within 2-3 days. After receipt of the result, relevant section will be added/invoked.

In view of aforesaid facts and circumstances, present bail application is adjourned to **03.06.2020**.

IO shall appear in person on NDOH along with report.

DL
29/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

Block, TISHAZARI
COURT, DELHI.

29/5

State Vs Ajender Pratap Singh
FIR No. 215/2014
under Section 395/397/307/412/506/353/186/34 IPC & 25/27 Arms Act
PS: Lahori Gate

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

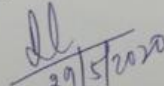
Heard. Perused.

Perusal of record shows that accused/applicant was arrested on 25.08.2014 and he is in custody since then. As per supplementary report received from IO, accused/applicant is not involved in any other criminal case.

Keeping in view of the totality of facts and circumstances more particularly, minutes of meeting dated 18.05.2020 of High Powered Committee, accused/applicant is admitted to interim for a period of 45 days from the date of his release from Jail on his furnishing personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall surrender before concerned Jail Supdt at the expiry of interim bail period.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


29/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

128
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29/5

State Vs Narender Singh
FIR No. 222/2020
under Section 33/38 Delhi Excise Act
PS: Burari

29.05.2020

Present: Ld. Addl. PP for the State along with IO/HC Sanjay.
Ld. Counsel for accused/applicant.

Heard. Perused.

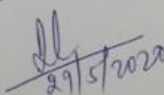
Ld. Counsel submits that accused/applicant was arrested on 20.05.2020 and he is in custody since then. Investigation is complete. Recovery has already been effected. Accused/applicant is no more required for investigation purposes. Accused/applicant was never involved in any other case and is not a previous convict.

On the other hand, IO has stated that 58 cartoons of liquor were recovered from the possession of accused/applicant. On query from court, IO has admitted that accused/applicant was not involved in any other case prior to present case.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

29/5

State Vs Javed
FIR No. 160/2018
under Section 392/394/397/411/34 IPC
PS: Kamla Market

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

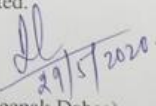
Heard, Perused.

Ld. Counsel submits that accused/applicant was arrested on 15.06.2018 and he is in custody since then. Investigation is complete. Chargesheet has been filed. Statement of public witnesses has already been recorded in court. Present application has been filed for grant of interim bail in view of guidelines issued by High Powered Committee on 18.05.2020.

Keeping in view of the totality of facts and circumstances more particularly, minutes of meeting dated 18.05.2020 of High Powered Committee, accused/applicant is admitted to interim for a period of 30 days from the date of his release from Jail on his furnishing personal bond in the sum of Rs. 25,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall surrender before concerned Jail Supdt at the expiry of interim bail period.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

29/5

State Vs Vinay
FIR No. 15/2019
under Section 392/397/34 IPC
PS: I.P.Estate

29.05.2020


Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Report/ reply has been received from IO wherein Section is mentioned as 392/34 IPC.

On the other hand, Ld. Counsel for accused/applicant submits that later on even Section 397 IPC was added/invoked in this case.

IO shall appear in person along with complete list pertaining to previous involvement/conviction of accused/applicant on **04.06.2020**.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Aamir
FIR No. 17/2020
under Section 392/394/411/34 IPC
PS: Darya Ganj

29.05.2020

Present: Ld. Addl. PP for the State along with IO/SI Bajrang.
Ld. Counsel for accused/applicant.

Heard. Perused.

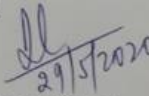
As per prosecution case, accused/applicant was arrested on 14.01.2020. It is alleged that accused/applicant along with co-accused had robbed the complainant of his mobile phone. Both accused persons were apprehended at the spot itself.

Investigation of the case has been completed. Even chargesheet has been filed. Conclusion of trial is likely to take time. Ld. Counsel as well as IO have stated that previous bail application was dismissed as withdrawn on 14.05.2020 and the same was not dismissed on merits.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

... a person of good character
and hold reputation in society. and not
previously convicted.

State Vs Aamir
FIR No. 17/2020
under Section 392/394/411/34 IPC
PS: Darya Ganj

29.05.2020

Present: Ld. Addl. PP for the State along with IO/SI Bajrang.
Ld. Counsel for accused/applicant.

Heard. Perused.

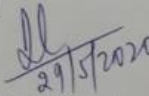
As per prosecution case, accused/applicant was arrested on 14.01.2020. It is alleged that accused/applicant along with co-accused had robbed the complainant of his mobile phone. Both accused persons were apprehended at the spot itself.

Investigation of the case has been completed. Even chargesheet has been filed. Conclusion of trial is likely to take time. Ld. Counsel as well as IO have stated that previous bail application was dismissed as withdrawn on 14.05.2020 and the same was not dismissed on merits.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

... a person of good character
and hold reputation in society. and not
previously convicted.


State Vs Shiv Kumari
FIR No. 376/2016
under Section 302/201/120B/34 IPC
PS: Timarpur

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

IO to appear in person on **02.06.2020** for some clarifications
regarding his report.


29/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Deepak @ Chaura
FIR No. 356/2007
under Section 302/120B/34 IPC
PS: Hauz Qazi

29.05.2020

Present: Ld. Addl. PP for the State along with IO/Insp. Digvijay Singh.
Ld. Counsel for accused/applicant (through V/C).

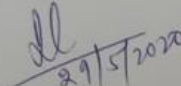
Heard. Perused.

Ld. Counsel submits that present application has been filed on behalf of accused/applicant named above for grant of interim bail/parole for a period of 02 months in view of Pandemic of Corona Virus/COVID-19. It is further submitted that accused/applicant is in custody since the last about 13 years and the trial of the case is already complete and the case is at the stage of final arguments.

As per report filed by IO, accused/applicant is a habitual offender and apart from present case, accused/applicant is involved in 09 other cases. IO has also filed list regarding previous/other involvements of accused/applicant.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also he was involved in several other cases.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Jitender Sharma
FIR No. 1360/2015
under Section 302/364/120-B IPC and Section 25 Arms Act
PS: Burari

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the basis of minutes of meeting dated 18.05.2020 of High Powered Committee.

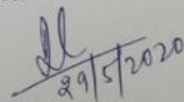
Ld. Counsel for accused/applicant submits that accused/applicant is in J/c since 04.11.2015. Co-accused namely Narender Chaudhary has been granted interim bail by Hon'ble High Court of Delhi vide order dated 28.05.2020.

As per report filed by IO, accused/applicant is not found involved in any other case as per record of PS Burari.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to interim bail for a period of 45 days from the date of his release from Jail on his furnishing personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall surrender before concerned Jail Supdt at the expiry of interim bail period.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Danish
FIR No.170/2015
under Section 392/394/397/307/34 IPC
PS: I.P.Estate

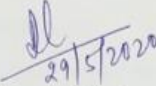
29.05.2020

Present: Ld. Addl. PP for the State.
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, none has appeared for
accused/applicant either physically or through video conferencing.

In view of aforesaid facts and circumstances, present application
is hereby adjourned for **05.06.2020**.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Jawed @ Raja
FIR No. 182/2017
under Section 395/397/120-B/412/34 IPC & 25/27 Arms Act
PS: Kamla Market

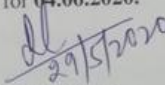
29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor
report has been received from him.

Report be called from IO/SHO concerned for **04.06.2020**.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Kamal
FIR No. 344/2016
under Section 302/201/34 IPC
PS: Darya Ganj

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

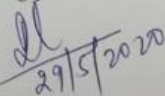
Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail on the ground that COVID-19/NOVEL CORONA Virus is spreading at a very fast pace even in jail.

As per report received from IO i.e. Insp. Raj Kumar, apart from this case, accused/applicant is involved in three other criminal cases of different PS. IO has also filed previous conviction/involvement report along with report/reply qua present bail application.

As per report received from concerned Jail Supdt in compliance of order dated 28.05.2020, conduct of accused/applicant in jail is not satisfactory.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also he was involved in several other cases.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


29/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020


State Vs Roop Singh @ Vicky
FIR No. 378/2014
under Section 394/395/397/342/506/34 IPC & Section 25/27 Arms Act
PS: Lahori Gate

29.05.2020

Present: Ld. Addl. PP for the State along with IO/ASI Mahesh Kumar.
Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.


29/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Rajesh @ Sonu
FIR No. 60/2017
under Section 392/397/457/411/34 IPC & 25/27 Arms Act
PS: Roop Nagar

29.05.2020

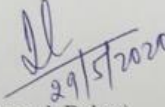
Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard, Perused.

As per report filed by IO, accused/applicant i.e. Rajesh @ Sonu is found involved in about 22 other heinous cases.

Ld. Counsel for accused/applicant submits that accused/applicant has already been acquitted/discharged in all other cases and is facing trial only in present case.

IO is directed to verify the factum of discharge/acquittal of accused/applicant in the said 22 cases and file report on **04.06.2020**.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

5. That the case against the accused/applicant is false and concocted.

contd..p 2

State Vs Awtar Chaudhary
FIR No. 223/2020
under Section 323/452/506/34 IPC
PS: Burari

29.05.2020

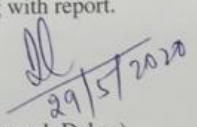
Present: Ld. Addl. PP for the State along with IO/ASI Rakesh Kumar.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant/victim along with
complainant/victim i.e. Harish Rana.

Heard. Perused.

IO has stated that initially Section 323 IPC was invoked in this case. However, later on it transpired that complainant/victim namely Harish Rana had sustained fracture in his right hand. IO has further submitted that MLC has been deposited with the concerned doctor/hospital for final opinion and the result will be received within 2-3 days. After receipt of the result, relevant section will be added/invoked.

In view of aforesaid facts and circumstances, present bail application is adjourned to **03.06.2020**.

IO shall appear in person on NDOH along with report.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

Submitted By:- Manish Kapoor (Advocate)

State V. Dhananjay @ Kalu
FIR No. 34/2020
under Section 392/394/397/34 IPC
PS: Karol Bagh

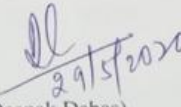
29.05.2020

Present: Ld. Addl. PP for the State.
Sh. Pradeep Kumar, Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as requested.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

E-mail: - Pradeep.lwyr28@gmail.com

the police which may reflect any involvement
of the applicant in the alleged incident.

State Vs Rishi Gupta
FIR No. 100/2013
under Section 302/307/120-B IPC
PS: Lahori Gate

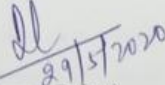
29.05.2020

Present: Ld. Addl. PP for the State.
Sh. Vineet Jain, Ld. Counsel for accused/applicant.

Heard. Perused.

Supplementary report has been received from IO. Same be taken
on record.

Application in hand is hereby disposed of as withdrawn as requested
by Ld. Counsel for accused/applicant.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Vikrant @ Sagar
FIR No. 303/2014
under Section 302/307/120B/34 IPC
PS: Subzi Mandi

29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

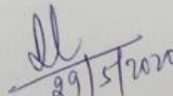
Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the ground that mother of accused/applicant is to be operated upon.

As per report filed by IO, mother of accused/applicant is residing with her second son and not with present accused/applicant.

Perusal of record shows that allegations against accused/applicant are of very serious nature. In view of seriousness of allegations, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

applicant, Sunil @ Kalu, Dipesh, Sanjay and Surender came to

State Vs Vikram Singh @ Vicky
FIR No. 32/2019
under Section 302/323/341/34 IPC r/w Section 25/27 Arms Act
PS: Prasad Nagar


29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO/SHO concerned are directed to file report positively on **30.05.2020** after verification of documents annexed with present application.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Santosh Tiwari
FIR No. 13/2020
under Section 376/323/342 IPC & Section 6/21 POCSO Act and Section 75
JJ Act
PS: Prasad Nagar

29.05.2020

Present: Ld. Addl. PP for the State along with IO/SI Pinki.
Ld. Counsel for accused/applicant.

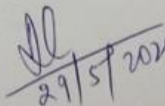
Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. No offence under POCSO Act is made out as the age of prosecutrix is more than 16 years. There is a considerable delay in registration of FIR and the whole story was concocted later on in order to extort money from accused/applicant.

Perusal of record shows that accused/applicant repeatedly committed the offence in question. Prosecutrix has levelled clear and specific allegations against accused/applicant. Allegations against accused/applicant are of very serious nature. Statement of complainant/victim is yet to be recorded in court. Tampering with the evidence/witnesses cannot be ruled out at this stage. Even fleeing away from the process of law cannot be ruled out at this stage.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as to counsel for accused/applicant.


29/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

State Vs Vasudev Prasad
FIR No. 130/14
under Section 419/420/365/392/395/412/120-B IPC
PS: Kamla Market
29.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Report has been received from concerned Jail Supdt in compliance of order dated 27.05.2020. The same be taken on record.

Application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 30 days on the ground that wife of accused/applicant is ill and the family of accused/applicant is on verge of starvation.

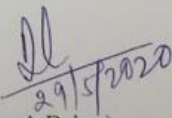
As per report received from concerned Jail Supdt, accused/applicant was released ten times on interim bail and seven occasions, he had surrendered on time and on three occasions, he had surrendered a little late.

Accused/applicant was arrested in the year 2014. Four co-accused persons are stated to be on interim bail.

Keeping in view of the totality of facts and circumstances more particularly, minutes of meeting dated 18.05.2020 of High Powered Committee, accused/applicant is admitted to interim for a period of 30 days from the date of his release from Jail on his furnishing personal bond in the sum of Rs. 25,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall surrender before concerned Jail Supdt at the expiry of interim bail period.

Application stands disposed of accordingly.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
29.05.2020

115 Hazari Court, Delhi
M. 9811527107, 9250656804